

## HIGH COURT OF DELHI: NEW DELHI

### NOTIFICATION

No. 81/Rules/DHC

Dated: 16.02.2016

In exercise of the powers conferred by sub-section (1) of Section 28 read with Section 2 (e) (iii) of the Right to Information Act, 2005, Hon'ble the Chief Justice of the High Court of Delhi hereby makes the following amendment in Delhi High Court (Right to Information) Rules, 2006, which were notified vide Notification No.180/Rules/DHC dated 11<sup>th</sup> August, 2006, in Delhi Gazette Extraordinary, Part IV No.131 (N.C.T.D. No. 109) dated 11<sup>th</sup> August, 2006, amended vide Notification No.117/Rules/DHC dated 8.5.2007 published in Delhi Gazette Extraordinary Part IV No. 80 (N.C.T.D. No. 30) dated 8.5.2007, further amended vide Notification No.225/Rules/DHC dated 29.10.2007 published in Delhi Gazette Extraordinary Part IV No. 185 (N.C.T.D. No. 206) dated 29.10.2007 and corrected vide Corrigendum No. 117/Rules/DHC dated 31.1.2008 published in Delhi Gazette Extraordinary Part IV No. 19 (N.C.T.D. No. 301) dated 31.1.2008, further amended vide Notification No.46/Rules/DHC dated 22.1.2009 published in Delhi Gazette Extraordinary Part IV No. 12 (N.C.T.D. No. 303) dated 22.1.2009, further amended vide Notification No. 178/Rules/DHC dated 13.05.2010 published in Delhi Gazette Extraordinary Part IV No. 77 (N.C.T.D. No. 41) dated 13.05.2010 and further amended vide Notification No. 456/Rules/DHC dated 11.09.2014 published in Delhi Gazette Extraordinary Part IV No. 118 (N.C.T.D. No. 96) dated 11.09.2014 :-

### AMENDMENTS

(I) The following shall be substituted for the existing Rule 10.(i)(A) :-

**“10.(i)(A) Application Fee – 10 Rupees per application”**

(II) The following shall be substituted for the existing Rule 10.(i)(B) :-

**“10.(i)(B) Other fees –**

**Fee for providing information under sub-section (4) of Section 4 and sub-sections (1) and (5) of Section 7 of the Act shall be charged at the following rates, namely :-**

- (a) rupees two for each page in A-3 or smaller size paper;
- (b) actual cost or price of a photocopy in large size paper;
- (c) actual cost or price for samples or models;
- (d) rupees fifty per diskette or floppy;
- (e) price fixed for a publication or rupees two per page of photocopy for extracts from the publication;
- (f) no fee for inspection of records for the first hour of inspection and a fee of rupees 5 for each subsequent hour or fraction thereof; and
- (g) so much of postal charge involved in supply of information that exceeds fifty rupees.”

(III) New Rule 10.(i)(C) shall be added after the above Rule 10.(i)(B), in the following manner :

**“10.(i)(C) Exemption from Payment of Fee - No fee under rule 10.(i)(A) and rule 10.(i)(B) shall be charged from any person who is below poverty line provided a copy of the certificate issued by the appropriate Government in this regard is submitted alongwith the application.”**

**NOTE:** THESE AMENDMENTS SHALL COME INTO FORCE FROM THE DATE OF THEIR PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT  
Sd/-  
(VINOD GOEL)  
REGISTRAR GENERAL